

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.70/MP/2023

- Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Section 178(2)(y) and Section 66 along with Regulations 17, 18 and 19 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 as well as Regulations 111 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of Renewable Energy Certificates for FY 2019-2020 and 2020-2021 and other reliefs.
- Date of Hearing : **19.7.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Southern Power Distribution Co. of Andhra Pradesh Ltd.
(SPDCAPL)
- Respondent : National Load Despatch Centre (NLDC)
- Parties Present : Shri Sidhant Kumar, Advocate, SPDCAPL
Ms. Manya Chandok, Advocate, SPDCAPL
Ms. Muskaan Gopal, Advocate, SPDCAPL
Shri Kailash Chand Saini, NLDC
Shri Gajendra Sinh Vasava, NLDC
Shri Alok Mishra, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking direction to the Respondent, NLDC to issue the Renewable Energy Certificates (RECs) for the financial years 2019-20 and 2020-21 in favour of the Petitioner.

2. The representative of the Respondent, NLDC submitted that after the implementation of REC Regulations, 2022, the Central Agency has incorporated the necessary changes in the REC web portal w.e.f 5.12.2022 and as per the conditions specified in the said Regulations for application of issuance of RECs by distribution licensee (i.e. application has to be made within 3 months from the end of a financial

year), the web portal did not allow the Petitioner to make the application for issuance of RECs for the years 2019-20 and 2020-21.

3. Considering the submissions made by the learned counsel for the Petitioner and the representative of the Respondent, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**